

**Office of Directorate General of Foreign Trade
New Delhi**

Para 4.7 Decision

MEETING NUMBER : 38/82-ALC4/2011 **MEETING DATE** : 20.12.2011

The Meeting No.38/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 20.12.2012 was actually held on 22.12.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
4. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.37/82 dated 13.12.2011 were ratified by the Committee.

Case No.B-409	M/S Herbochem Limited
Norms Committee Meeting No.38/AM12	F.No.01/82/050/00140/AM12/DES-III
Meeting Date:22.12.2012	RA F.No.09/24/040/00469/AM11
Adv.lic.No.0910045206 dated 19.01.11	
Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise authority. Accordingly case was deferred for 24.01.2012.	
Case No.B-410	M/S Chiral Bioscience Limited
Norms Committee Meeting No.38/AM12	F.No.01/82/050/01656/AM12/DES-III F.No. 01/82/50/00108/AM11/DES-III
Meeting Date:22.12.2012	RA F.No.09/24/040/00329/AM11 RA F.No 09/24/40/00203/AM10
Adv.lic.No.0910044574 dated 06.12.10 Adv.LicNo.0910039636 dated 16.10.09	
Committee considered case as per agenda and decided to defer the case for 24.01.2012 for comments of Department of Pharmaceuticals.	

Case No.B-411	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.38/AM12	F.No.01/82/050/00654/AM12/DES-III

Meeting Date:22.12.2012	RA F.No.03/95/40/00111/AM08
Adv.lic.No.0310433500 dated 22.06.2007	
Committee considered case as per agenda. The Committee decided to seek actual value of imports and exports (both quantity and value) from the firm as the value addition is very low. The case was deferred for 24.01.2012.	

Case No.A-55	M/S Watson Pharma Pvt. Ltd., Goa
Norms Committee Meeting No.38/AM12	F.No.01/82/162/00768/AM11/DES-III F.No. 01/82/162/00772/AM11/DES-III F.No 01/82/162/00776/AM11/DES III F.No 01/82/162/00777/AM11/DES-III F.No 01/82/162/00769/AM11/DES-III F.No. 01/82/162/00775/AM11/DES-III F.No. 01/82/162/00770/AM11/DES-III F.No. 01/82/162/00773/AM11/DES-III F.No. 01/82/162/00774/AM11/DES-III
Meeting Date:22.12.2012	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2010-PI-(Norms) dated 25.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed			
				1000 No. of Capsules			
				10mg	25mg	50mg	75mg
Nortriptyline Capsules HCL 10 Mg/25 Mg/50 MG/75 MG	1000 No. of Capsules	1.	NORTRIPTYLINE HCL USP	11.614	29.034	58.069	87.103
		2.	PREGELATINISED STARCH	215.705	364.817	330.180	308.45
		3.	COLLOIDAL SILICA	QUANTITY NOT APPLIED			
		4.	SODIUM LAURYL SULFATE	0.946	1.910	1.892	1.922
			MAGNESIUM STEARATE VEGETABLE GRADE	1.892	3.820	3.784	3.844
			EHG CAPS '3' GRN/WHT NORTRPTLINE 10 USP	RELEVANT, AS PER PACKING POLICY			

Export product	Export Qty.	S.No	Import Item	Quantity Allowed
				For 1000 tablets (Quantity in gms.)
Carisoprodol 350 MG USP	1000 tablets/capsules of 350 mg	1.	CARISOPRODOL USP	357
		2.	STARCH UNIPURE FL NF	55.789
		3.	POVIDONE PLASDONE K29/32USP	14.66
		4.	ANHYDROUS LACTOSE D.T NF	18.569
		5.	SODIUM STARCH GLYCOLATE USP NF	11.728
		6.	DOCUSATE NA 85% & 15% NA BENZOATE NF (GRN)	1.955
		7.	MAGNESIUM STEARATE VEGETABLE GRADE NF	1.955

Export Product	Export Qty.	S.No	Import Item	Quantity Recommended	
				For Export of 1000 nos. tablets (Quantity in gms.)	
				2.5 MG	30 MG
Lisinopril 2.5 MG & 30 MG	1000 tablets/capsules 2.5 Mg & 30 Mg	1.	LISINOPRIL USP	2.55	30.60
		2.	DIBASIC CA PHOSP DIHYDRATE UNMILLED USP	53.89	183.0
		3.	MANNITOL PEARLITOL SD 200 USP	30.24	119.58
		4.	PREGELATINISED STARCH 1500 NF	11.706	48.216
		5.	FD & C YELLOW # 5 ALUMINIUM LAKE	0.976	3.857
		6.	COLLOIDAL SILICON DIOXIDE AEROSIL 200 NF	0.976	3.857
		7.	MAGNESIUM STEARATE VEGETABLE GRADE NF	NIL	0.964

Export Product	Export Qty.	S.No	Import Item	Quantity Recommended	
				For EXPORT OF 1000 Nos. tablets (Quantity in gms.)	
Methocarbamol 500 MG & 750 MG	1000 tables/capsules of 500 mg & 750 mg			500 mg	750 mg
		1	METHOCARBAMOL USP	510.0	765.0
		2	PREGELATINISED STARCH 1500 NF	20.408	30.138
		3	SODIUM STARCH GLYCOLATE USP NF	8.75	12.638
		4	COLLOIDAL SIO2 CAB-O-SILNF	QTY. NOT APPLIED	
		5	STEARIC ACID NF	2.915	4.861
		6	MAGNESIUM STEARATE	1.944	2.917

VEGETABLE GRADE NF	
RA concerned may take further necessary action as per above decision of NC.	
Case No.a-88	M/S Alkem Laboratories Limited, Mumbai
Norms Committee Meeting No.38/AM12	F.No.01/82/162/01131/AM11/DES-III
Meeting Date:22.12.2012	
Committee considered case as per agenda and decided to call the firm for personal hearing on 10.1.2012. The case is deferred for 24.01.2012.	

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Case No.:51/41/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
HQ File :01/82/050/01399/AM11/	RLA File :09/24/040/00091/AM11/	Lic.No/Date:0910042508 25.06.2010	22.10.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/05/2011-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed
Ezetimibe	140000 Kg	1.	5-(4-FLURO PHENYL)-5-OXO-PENTANOIC ACID	1.87Kg
		2.	TRIETHYLAMINE	4.985 Kg
		3.	MORPHOLINE	1.06 Kg
		4.	SODIUM BORO HYDRIDE	0.19 Kg
		5.	IMMOZYME CANDIDA ANTARCTICA LIPASE A (IMMCALA-T2-150)	0.205 Kg
		6.	VINYL ACETATE	1.33 Kg
		7.	S-4-PHENYLOXA ZOLIDINONE	0.93 Kg
		8.	DIMETHYL AMINO PYRIDINE	0.09 Kg
		9.	4-BENXYLOXYBENZYL IDINE-4-FLUOROANILINE	0.60 Kg
		10.	TETRA HYDRO FURAN	3.54Kg
		11.	METHANOL	13.53
		12.	N-HEPTANE	11.25

		13.	CITRIC ACID	0.193
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:2/43/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved	
HQ File :01/82/050/01465/AM11/	RLA File :09/24/040/00090/AM11/	Lic.No/Date:0910042511 25.06.2010	22.12.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/227/2010-PI-(Norms) dated 15.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
Voriconazole	3000 Kg.	1.	4-CHLORO-6-ETHYL-5-FLUORO-PYRIMIDINE	4.80
		2.	1-(2,4-DIFLUORO PHENCYL)-2-(1H-1,2,3-TRIAZOLE-1-YL)ETHANONE	9.98
		3.	R(-)10 CAMPHOR SULFONIC ACID	1.63
		4.	TETRA HYDRO FURAN	14.64
		5.	ACETONE	5.11
		6.	METHANOL	2.49
RA concerned may take further necessary action as per above decision of NC.				

3

Case No.:18/47/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
HQ File :01/82/050/01608/AM11/	RLA File :09/24/040/00505/AM10/	Lic.No/Date:0910042504 25.06.2010	22.11.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/43/2011-PI-(Norms) dated 7.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
Nadolol	8000kg.	1.	5,6,7,8-TETRAHYDRO NAPHTHALENE-1,6,7-TRIOL	1.264
		2.	2,2-DIMETHOXY PROPANE	3.30

	3.	METHANOL	5.00
	4.	ACETONE	3.18
	5.	METHYLENE CHLORIDE	8.64

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:24.01.2012
	Decision : Committee decided to call from the firm Master Batch Formula certified by their Quality Control Incharge. Accordingly, case was deferred for 24.01.2012.			

5	Case No.:63/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012.			

6	Case No.:71/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
	HQ File :01/82/050/01152/AM11/	RLA File :09/24/040/00008/AM11/	Lic.No/Date:0910042622 06.07.2010	22.12.2011
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/227/2010-PI-(Norms) dated 15.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
[1(S)-BENZYL-2(R), 3-EPOXYPROPYL]-CARBAMIC ACID-TERT-BUTYLESTER-(2R-EPOXIDE)	15000Kg	1.	(1S,2R) [N-(TERT-BUTOXY CARBONYL)L-PHENYLALANINE)CHLOROHYDRINE	1.25
		2.	ISO PROPYL ALCOHOL	0.857

RA concerned may take further necessary action as per above decision of NC.

7	Case No.: 122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

8	Case No.: 56/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
	HQ File :01/82/050/01404/AM11/	RLA File :03/95/040/00392/AM11/	Lic.No/Date:0310589566 26.08.2010	22.12.2011
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

9	Case No.: 10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals			

10	Case No.: 6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:24.01.2012
	Decision : Committee considered case as per agenda and in the light of written comments forwarded by . Department of Pharmaceuticals vide their O.M. No.35011/34/2011-PI-(Norms) dated 8.12.2011, decided to call the following technical details from the firm: • Stepwise chemical reaction showing Mol. Wt. of each input & output product. • % yield on molar basis for each step. • Certificate of Analysis for Benzil (Tech.) from the foreign supplier. • Copy of technical literature in support of yield claimed. • Production-consumption data duly certified by Central Excise Authorization.			

11	Case No.: 41/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
	HQ File :01/82/050/01240/AM11/	RLA File :03/95/040/00522/AM11/	Lic.No/Date:0310598693	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/08/2010-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed
STERILE CEFTRIAXONE SODIUM (Non- Infringing) (STERILE CEFTRIAXONE SODIUM 275 mg/250 mg)	3000 kg	1.	ETHYL ACETATE	2.181kg/kg of Sterile Ceftriaxone Sodium
		2.	METHYLENE CHLORIDE	2.00kg/kg of Sterile Ceftriaxone Sodium
		3.	SODIUM HYDROSULPHITE	0.0049 kg/kg of Sterile Ceftriaxone Sodium
		4.	7 AMINO CEPHALOSPORANIC ACID	0.668 kg/kg of Sterile Ceftriaxone Sodium
		5.	2,5,DIHYDRO-6-HYDROXY-3- MERCAPTO-2-METHYL-5-OXO- 1,2,4-TRIAZENE	0.360 kg/kg of Sterile Ceftriaxone Sodium
		6.	BORON TRIFLUORIDE GAS	0.611 kg/kg of Sterile Ceftriaxone Sodium
		7.	ACETONITRILE	2.60 kg/kg of Sterile Ceftriaxone Sodium
		8.	ACETONE	11.50 kg/kg of Sterile Ceftriaxone Sodium

		9.	ACTIVATED CARBON	0.100 kg/kg of Sterile Ceftriaxone Sodium
		10.	TETRA HYDROFURAN	1.23 kg/kg of Sterile Ceftriaxone Sodium
		11.	FORMIC ACID	3.158 kg/kg of Sterile Ceftriaxone Sodium
		12.	HEXAMETHYL DISILAZANE	0.540 kg/kg of Sterile Ceftriaxone Sodium
		13.	TRIETHYL AMINE	0.514 kg/kg of Sterile Ceftriaxone Sodium
		14.	PHOSPHOROUS PENTACHLORIDE	0.474 kg/kg of Sterile Ceftriaxone Sodium
		15.	ISOPROPYL ALCOHOL	0.400 kg/kg of Sterile Ceftriaxone Sodium
		16.	THIOUREA	0.180 kg/kg of Sterile Ceftriaxone Sodium
		17.	ETHYLENE DIAMINE TETRA ACETIC ACID DISODIUM SALT (E.D.T.A DI SODIM)	0.040 kg/kg of Sterile Ceftriaxone Sodium
		18.	SODIUM BICARBONATE	0.511 kg/kg of Sterile Ceftriaxone Sodium

		19.	TRIMETHYL CHLOROSILANE	0.079 kg/kg of Sterile Ceftriaxone Sodium
		20.	SODIUM 2-ETHYL HEXANOATE	0.684 kg/kg of Sterile Ceftriaxone Sodium
		21.	4-BROMO-2-METHOXYIMINO-3-OXO BUTYRIC ACID (BROMO ACID)	0.485 kg/kg of Sterile Ceftriaxone Sodium
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

13	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Deffered and Re-indexed
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:20.12.2011
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

14	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

15	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:24.01.2012

Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.

16	Case No.:3/35/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01019/AM11/	RLA File :04/24/040/00215/AM11/	Lic.No/Date:0410118914 16.11.2010	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

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Case No.:17/35/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
HQ File :01/82/050/01033/AM11/	RLA File :34/24/040/00216/AM11/	Lic.No/Date:3410028617 22.11.2010	22.12.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2011-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.NO	IMPORT ITEM	Qty. allowed kg/kg
SILYL ESTER (2,4-O-TRIMETHYLSILYL)-ERYTHROMYCIN-A-9(1-METHOXY-1-METHYL ETHYL)OXIME]	500000 Kg	1.	ERYTHROMYCIN THIOCYANATE	0.86
		2.	HYDROXYLAMINE HYDROCHLORIDE	0.377
		3.	METHANOL	2.907
		4.	METHYLENE CHLORIDE	7.03
		5.	2-METHOXY PROPENE	0.233
		6.	HEXAMETHYL DISILIZANE	0.261

RA concerned may take further necessary action as per above decision of NC.

18	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

19	Case No.:6/43/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:38/82-ALC4/2011	Status:Case
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		20.12.2011	Approved	
HQ File :01/82/050/01469/AM11/	RLA File :09/24/040/00292/AM11/	Lic.No/Date:0910044462 25.11.2010	22.12.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/11/2011-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
NEVIRAPINE (NITRO COMPOUND ROUTE)	1000 kg	1.	2-Chloro-4-methyl-3-nitro pyridine	1.011
		2.	Triethyl amine	0.607
		3.	Tetrahydrofuran	2.00
		4.	2-Chloro nicotinic acid	0.902
		5.	Cyclopropylamine	0.57
		6.	N,N-Dimethyl Formamide	0.292
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:19/47/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved	
HQ File :01/82/050/01609/AM11/	RLA File :09/24/040/00291/AM11/	Lic.No/Date:0910044461 25.11.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/11/2011-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
NEVIRAPINE (CARBOXAMIDE ROUTE)	1000 kg	1.	2-Chloro-N-(2-chloro-4-methyl- 3-pyridinyl)-3- pyridineCarboxamide (Carboxamide)	1.428
		2.	Cyclopropylamine	0.57
		3.	Methanol	1.082
		4.	N,N-Dimethyl Formamide	0.292
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/82-ALC4/2011	Status:Case
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			20.12.2011	Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

22	Case No.:11/40/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01210/AM11/	RLA File :05/23/040/00250/AM11/	Lic.No/Date:0510279466 15.12.2010	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

23	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

24	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

25	Case No.:5/44/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved																														
	HQ File :01/82/050/01504/AM11/	RLA File :05/24/040/00342/AM11/	Lic.No/Date:0510281982 19.01.2011	Defer Date:																														
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/35/2011-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																		
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty</th><th>S.No</th><th>Import Item</th><th>Qty. Recommended kg/kg</th></tr> </thead> <tbody> <tr> <td>VALSARTAN</td><td>15000 Kg</td><td>1.</td><td>2-CYANO-4-BROMOMETHYL BIPHENYL</td><td>1.274</td></tr> <tr> <td></td><td></td><td>2.</td><td>ACETONE</td><td>3.94</td></tr> <tr> <td></td><td></td><td>3.</td><td>ACTIVATED CARBON</td><td>0.100</td></tr> <tr> <td></td><td></td><td>4.</td><td>DIISOPROPYL ETHER</td><td>2.66</td></tr> <tr> <td></td><td></td><td>5.</td><td>L-VALINE</td><td>0.708</td></tr> </tbody> </table>					Export Product	Export Qty	S.No	Import Item	Qty. Recommended kg/kg	VALSARTAN	15000 Kg	1.	2-CYANO-4-BROMOMETHYL BIPHENYL	1.274			2.	ACETONE	3.94			3.	ACTIVATED CARBON	0.100			4.	DIISOPROPYL ETHER	2.66			5.	L-VALINE	0.708
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		4.	DIISOPROPYL ETHER	2.66																														
		5.	L-VALINE	0.708																														

		6.	METHANOL	3.15
		7.	METHYLENE CHLORIDE	3.60
		8.	N-PENTANE	5.12
		9.	PALLADIUM SPONGE	3.16 GM/KG
		10.	TOLUENE	4.03 KG/KG
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

27	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of C&PC.			

28	Case No.:36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

29	Case No.:40/47/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved	
	HQ File :01/82/050/01630/AM11/	RLA File :09/24/040/00460/AM10/	Lic.No/Date:0910045524 11.02.2011	22.12.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/70/2011-PI-(Norms) dated 8.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
	BROMO KETOROLAC	1000 Kg	1.	PYRROLE	1.0064
			2.	ISOPROPENYL ACETATE	0.90

		3.	DIMETHYL SULPHOXIDE	2.24
		4.	DMF	2.00
		5.	POTASSIUM CARBONATE	5.44
		6.	DI-ETHYL MALONATE	3.00

RA concerned may take further necessary action as per above decision of NC.

30	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

31	Case No.:11/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00211/AM12/	RLA File :09/24/040/00499/AM11/	Lic.No/Date:0910045601 18.02.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

32

Case No.: 32/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status: Case Approved
HQ File :01/82/050/01749/AM11/	RLA File :09/24/040/00251/AM11/	Lic.No/Date:0910045763 03.03.2011	22.12.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/70/2011-PI-(Norms) dated 8.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
BROMO KETOROLAC	1000 kg	1.	PYRROLE	1.0064
		2.	ISOPROPENYL ACETATE	0.90
		3.	DIMETHYL SULPHOXIDE	2.24
		4.	DMF	2.00
		5.	POTASSIUM CARBONATE	5.44
		6.	DI-ETHYL MALONATE	3.00

RA concerned may take further necessary action as per above decision of NC.

33

Case No.:33/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved	
HQ File :01/82/050/01750/AM11/	RLA File :09/24/040/00541/AM11/	Lic.No/Date:0910045764 03.03.2011	22.12.2011 Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/70/2011-PI-(Norms) dated 8.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- :				
Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
BROMO KETOROLAC	1000 kg	1.	PYRROLE	1.0064
		2.	ISOPROPENYL ACETATE	0.90
		3.	DIMETHYL SULPHOXIDE	2.24
		4.	DMF	2.00
		5.	POTASSIUM CARBONATE	5.44
		6.	DI-ETHYL MALONATE	3.00
RA concerned may take further necessary action as per above decision of NC.				

34

Case No.:34/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
HQ File :01/82/050/01751/AM11/	RLA File :09/24/040/00503/AM11/	Lic.No/Date:0910045771 03.03.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2011-PI-(Norms) dated 8.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-
:

Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
DIBENZO-[B,F] [1,4]THIAZEPINE- 11 [10H]-ONE	2000 Kg	1.	THIOPHENOL	0.68
		2.	PHENYL	1.062

			CHLOROFORMATE	
		3.	POLY PHOSPHORIC ACID	5.10
		4.	ACETONE	0.52

RA concerned may take further necessary action as per above decision of NC.

35

Case No.:36/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
HQ File :01/82/050/01753/AM11/	RLA File :09/24/040/00449/AM11/	Lic.No/Date:0910045776 03.03.2011	22.12.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2011-PI-(Norms) dated 8.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-
:

Export Product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
DIBENZO-[B,F] [1,4]THIAZEPINE- 11 [10H]-ONE	2000 Kg	1.	THIOPHENOL	0.68
		2.	PHENYL CHLOROFORMATE	1.062
		3.	POLY PHOSPHORIC ACID	5.10
		4.	ACETONE	0.52

RA concerned may take further necessary action as per above decision of NC.

36	Case No.:43/51/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Deffered and Re-indexed
	HQ File :01/82/050/01760/AM11/	RLA File :09/24/040/00539/AM11/	Lic.No/Date:0910045802 04.03.2011	Defer Date:24..01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

37	Case No.:52/51/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
	HQ File :01/82/050/01769/AM11/	RLA File :03/94/040/01002/AM11/	Lic.No/Date:0310620013 08.03.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/58/2011-PI-(Norms) dated 7.12.2011. and in consultation with technical authority present in meeting. decided to ratify norms under para 4.7 of HBP			

as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty	S.No	Import Item	Qty. allowed kg/kg
TESTOSTERONE PHENYL PROPIONATE	50 Kg	1.	4-ANDROSTENE-3,17- DIONE	0.974

RA concerned may take further necessary action as per above decision of NC.

38	Case No.: 16/10/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00275/AM12/	RLA File :09/24/040/00327/AM11/	Lic.No/Date:0910045893 11.03.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

39	Case No.: 17/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00276/AM12/	RLA File :09/24/040/00521/AM11/	Lic.No/Date:0910045939 16.03.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

40	Case No.: 21/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00280/AM12/	RLA File :09/24/040/00500/AM11/	Lic.No/Date:0910045938 16.03.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

41	Case No.: 5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

42	Case No.: 15/2/82-ALC4/2011	Party Name:VIJETA LIFE SCIENCES PVT LTD.,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/01805/AM11/	RLA File :09/24/040/00571/AM11/	Lic.No/Date:0910046087 25.03.2011	Defer Date:24.01.2012

Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.

43	Case No.:18/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00069/AM12/	RLA File :05/23/040/00380/AM11/	Lic.No/Date:0510287716 07.04.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

44	Case No.:19/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00070/AM12/	RLA File :05/23/040/00381/AM11/	Lic.No/Date:0510287719 07.04.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

45	Case No.:32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of DC(MSME).			

46	Case No.:41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of DC(MSME).			

47	Case No.:48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

48	Case No.:15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904	Defer

		25.04.2011	Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of DC(MSME).			

49	Case No.:44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

50	Case No.:4/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00204/AM12/	RLA File :09/24/040/00606/AM11/	Lic.No/Date:0910046587 02.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

51	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

52	Case No.:3/8/82-ALC4/2011	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00203/AM12/	RLA File :03/95/040/00084/AM12/	Lic.No/Date:0310629782 05.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

53	Case No.:9/14/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00400/AM12/	RLA File :03/94/040/00091/AM12/	Lic.No/Date:0310629729 05.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

54	Case No.:15/16/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
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	HQ File :01/82/050/00473/AM12/	RLA File :09/24/040/00035/AM12/	Lic.No/Date:0910046677 09.05.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

55	Case No.:42/8/82-ALC4/2011	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00242/AM12/	RLA File :05/23/040/00366/AM11/	Lic.No/Date:0510290205 10.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

56	Case No.:5/12/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00338/AM12/	RLA File :03/95/040/00067/AM12/	Lic.No/Date:0310630428 10.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

57	Case No.:31/14/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00422/AM12/	RLA File :09/24/040/00023/AM12/	Lic.No/Date:0910046786 19.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

58	Case No.:5/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00264/AM12/	RLA File :09/24/040/00087/AM12/	Lic.No/Date:0910046811 20.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

59	Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

60	Case No.:51/10/82-ALC4/2011	Party Name:SATYA DEEPTHA	Meet No/Date:38/82-ALC4/2011	Status:Case
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		PHARMACEUTICALS LTD	20.12.2011	Deferred
	HQ File :01/82/050/00310/AM12/	RLA File :09/24/040/00095/AM12/	Lic.No/Date:0910046934 27.05.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

61	Case No.:1/14/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00392/AM12/	RLA File :03/95/040/00138/AM12/	Lic.No/Date:0310633159 27.05.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department Chemicals and Petrochemicals.				

62	Case No.:14/11/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00328/AM12/	RLA File :09/24/040/00106/AM12/	Lic.No/Date:0910046965 01.06.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

63	Case No.:38/12/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00371/AM12/	RLA File :09/24/040/00113/AM12/	Lic.No/Date:0910046991 03.06.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

64	Case No.:34/12/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00367/AM12/	RLA File :03/94/040/01112/AM11/	Lic.No/Date:0310634571 06.06.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.				

65	Case No.:6/18/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Chemicals & Petrochemicals.				

66	Case No.:10/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00524/AM12/	RLA File :09/24/040/00128/AM12/	Lic.No/Date:0910047036 07.06.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

67	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of C&PC(Petrochemicals).			

68	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of C&PC.			

69	Case No.:23/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00537/AM12/	RLA File :09/24/040/00105/AM12/	Lic.No/Date:0910047123 15.06.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

70	Case No.:24/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00538/AM12/	RLA File :09/24/040/00125/AM12/	Lic.No/Date:0910047121 15.06.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

71	Case No.:14/16/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
	HQ File :01/82/050/00472/AM12/	RLA File :05/24/040/00087/AM12/	Lic.No/Date:0510293897 20.06.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/48/2011-PI-(Norms) dated 7.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	S.No	Import Item	Qty. allowed kg/kg
FEXOFENADINE INTERMEDIATE (FD3)/KETO ESTER	5000 Kg.	1.	2-METHYL-2-PHENYL PROPANOIC ACID	1.463
		2.	METHANOL	5.43
		3.	TOLUENE	4.44
		4.	METHYLENE CHLORIDE	1.83
		5.	DICYCLOHEXYLAMINE	0.75
RA concerned may take further necessary action as per above decision of NC.				

72	Case No.: 47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:24.01.2012
	Decision : The committee considered the case as per the agenda and decided to call information regarding percentage of API in the export product. The case has been deferred for 24.1.2012.			

73	Case No.: 31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

74	Case No.: 25/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00607/AM12/	RLA File :09/24/040/00039/AM12/	Lic.No/Date:0910047386 30.06.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

75	Case No.: 32/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
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	HQ File :01/82/050/00614/AM12/	RLA File :09/24/040/00041/AM12/	Lic.No/Date:0910047385 30.06.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

76	Case No.:16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568 01.07.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

77	Case No.:34/16/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00492/AM12/	RLA File :03/95/040/01038/AM11/	Lic.No/Date:0310641073 07.07.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

78	Case No.:17/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00700/AM12/	RLA File :03/94/040/00302/AM12/	Lic.No/Date:0310642596 15.07.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

79	Case No.:11/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00694/AM12/	RLA File :03/94/040/00317/AM12/	Lic.No/Date:0310642955 19.07.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

80	Case No.:4/26/82-ALC4/2011	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00687/AM12/	RLA File :03/94/040/00352/AM12/	Lic.No/Date:0310643997 22.07.2011	Defer Date:24.01.2012
	Decision : Committee decided to call from the firm Master Batch Formula certified by their Quality Control Incharge. Accordingly, case was deferred for 24.01.2012.			

81	Case No.:12/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00695/AM12/	RLA File :03/94/040/00244/AM12/	Lic.No/Date:0310644247 25.07.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

82	Case No.:36/26/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00719/AM12/	RLA File :31/83/040/00084/AM12/	Lic.No/Date:3110049428 26.07.2011	Defer Date:24.01.2012
	Decision : This case was considered by the Committee in meeting No. 36/82-ALC4/2011. The firm has been requested to furnish some details. Requisite details have not been received from the firm. Committee decided to remind the firm to furnish the required information. The Committee deferred the case for 24.01.2012.			

83	Case No.:55/26/82-ALC4/2011	Party Name:TIDE INDUSTRIES	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00738/AM12/	RLA File :34/24/040/00075/AM12/	Lic.No/Date:3410031091 28.07.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012			

84

Case No.:57/26/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
HQ File :01/82/050/00740/AM12/	RLA File :34/24/040/00083/AM12/	Lic.No/Date:3410031093 28.07.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2011-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-
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Export Product	Export Qty.	S.No	Import Item	Qty. recommended kg/kg
SILYL ESTER (2,4-O-BIS(TRIMETHYLSILYL)-ERYTHROMYCIN-A-9[1-METHOXY-1-METHYL ETHYL)OXIME]	50000 Kg.	1.	ERYTHROMYCIN THIOCYANATE	0.86
		2.	HYDROXYLAMINE HYDROCHLORIDE	0.377

		3.	METHANOL	2.907
		4.	METHYLENE CHLORIDE	7.03
		5.	2-METHOXY PROPENE	0.233
		6.	HEXAMETHYL DISILIZANE	0.261
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of DC(MSME).			

86	Case No.:50/26/82-ALC4/2011	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00733/AM12/	RLA File :34/24/040/00090/AM12/	Lic.No/Date:3410031224 08.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

87	Case No.:43/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00726/AM12/	RLA File :22/24/040/00036/AM12/	Lic.No/Date:2210011760 09.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

88	Case No.:18/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00701/AM12/	RLA File :03/94/040/00425/AM12/	Lic.No/Date:0310647629 10.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

89	Case No.:37/26/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM12/	RLA File :07/24/040/00171/AM12/	Lic.No/Date:0710081348 10.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

90	Case No.: 28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

91	Case No.: 8/22/82-ALC4/2011	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00651/AM12/	RLA File :03/95/040/00154/AM12/	Lic.No/Date:0310649496 19.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of C&PC.			

92	Case No.: 9/22/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00652/AM12/	RLA File :31/83/040/00103/AM12/	Lic.No/Date:3110049873 19.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

93

Case No.:54/26/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
HQ File :01/82/050/00737/AM12/	RLA File :34/24/040/00096/AM12/	Lic.No/Date:3410031324 19.08.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2007 dated 12.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- :			
Item of Export	Qty.	Item of Import	Qty
2-Methoxy Ethyl Chloride Appearance: Clear colourless liquid Assay: Min.99%	1Kg	2-Methoxy Ethanol Appearance: Clear colourless liquid Assay: Min.99%	0.890 kg
RA concerned may take further necessary action as per above decision of NC.			

94	Case No.: 67/26/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
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HQ File :01/82/050/00750/AM12/	RLA File :03/95/040/00384/AM12/	Lic.No/Date:0310649476 19.08.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals. A copy of application to be sent to Department of Pharmaceuticals.			

95	Case No.:29/26/82-ALC4/2011	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved									
	HQ File :01/82/050/00712/AM12/	RLA File :34/24/040/00102/AM12/	Lic.No/Date:3410031337 23.08.2011	Defer Date:									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 36/82-ALC4/2011 dated 6.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <tr> <td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr> <tr> <td>Imino Ether</td><td>1 kg.</td><td>1.</td><td>Erythromycin</td><td>1.48 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Imino Ether	1 kg.	1.	Erythromycin
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Imino Ether	1 kg.	1.	Erythromycin	1.48 kg									
RA concerned may take further necessary action as per above decision of NC.													

96	Case No.:47/26/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00730/AM12/	RLA File :07/24/040/00204/AM12/	Lic.No/Date:0710081689 23.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

97	Case No.:64/26/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00747/AM12/	RLA File :03/95/040/00396/AM12/	Lic.No/Date:0310649795 23.08.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

98	Case No.:1/38/82-ALC4/2011	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00987/AM12/	RLA File :05/24/040/00246/AM12/	Lic.No/Date:0510306115 20.10.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

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99

Case No.:1/34/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Approved
HQ File :01/82/050/00926/AM12/	RLA File :03/95/040/00632/AM12/	Lic.No/Date:0310663844 08.11.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their U.O No. 14010/95/2011/Ch.-II dated 22.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Item of Export	Qty.	Item of Import	Qty.
Copper Dibutyl Dithiocarbamate (CDBC)	1Kg	Di-N-Butylamine (Dibutylamine)	0.600 kg
RA concerned may take further necessary action as per above decision of NC.			

100	Case No.:3/34/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00957/AM12/	RLA File :03/95/040/00668/AM12/	Lic.No/Date:0310665924 18.11.2011	Defer Date:24.01.2012
Decision : The Committee deferred the case for 24.01.2012 for comments of Department of C&PC.				

101	Case No.:2/38/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00988/AM12/	RLA File :03/94/040/00700/AM12/	Lic.No/Date:0310669242 07.12.2011	Defer Date:24.01.2012
Decision : The Committee decided to call from the firm percentage of API in the Export Production from the firm and deferred the case for 24.01.2012.				

102	Case No.:3/38/82-ALC4/2011		Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.		Meet No/Date:38/82-ALC4/2011 20.12.2011		Status:Case Approved	
	HQ File :01/82/050/00989/AM12/		RLA File :31/83/040/00184/AM12/		Lic.No/Date:3110051790 08.12.2011			
	Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their U.O No. 14010/11/2009/Ch.-II dated 17.6.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product		Quantity	Item of Import		Quantity (Kilogram)		

	Trigonox-C Tert.butyl peroxy benzonate	1Kg.	Tert butyl hydro peroxide 70%	0.720 kg
			Benzoyl Chloride (BOCI)	0.765 kg
			Magnesium Sulphate	0.026 kg
RA concerned may take further necessary action as per above decision of NC.				

103	Case No.:4/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00990/AM12/	RLA File :03/95/040/00723/AM12/	Lic.No/Date:0310669658 09.12.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of Pharmaceuticals.			

104	Case No.:5/38/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00991/AM12/	RLA File :03/95/040/00729/AM12/	Lic.No/Date:0310669660 09.12.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of C&PC.			

105	Case No.:6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:38/82-ALC4/2011 20.12.2011	Status:Case Deferred
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:24.01.2012
	Decision : The Committee deferred the case for 24.01.2012 for comments of Department of C&PC.			

Date:26.12.2011
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer